S.JAGANNADHAM REGISTRAR (VIGILANCE)



Sir/Madam,

- SUB: **DEBTS RECOVERY APPELLATE TRIBUNAL (DRATS)** Filling up of the posts of Chairperson in the Debts Recovery Appellate Tribunal at Allahabad and Chennai – Willingness from the eligible officers called for – Regarding.
- REF: Letter No: 7/8/2014-DRT, Dated: 13.05.2014, from the Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi.

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I am to state that the Under Secretary to the Government of India, Ministry of Finance, New Delhi, in his letter referred to above has stated that the post of Chairperson in Debts Recovery Appellate Tribunal at Allahabad has fallen vacant on 31.12.2013 and the post of Chairperson in DRAT at Chennai is anticipated to fall vacant on 21.12.2014. The letter of Under Secretary to the Government of India, New Delhi, along with its enclosures was placed in the High Court Web site i.e., <u>http://hc.ap.nic.in.</u>

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District/ Unit and the Officers, who were eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 20.06.2014 by **SPEED POST or any other source**. Applications received after 20.06.2014 will not be forwarded.

Yours faithfully

S. Jegomo **REGISTRAR (VIGILANCE)** 

То

- 1. The Chief Judge, City Civil Court, Hyderabad.
- 2. The Metropolitan Sessions Judge, Hyderabad.
- 3. The Chief Judge, City Small Causes Court, Hyderabad.
- 4. THE PRL. DISTRICT AND SESSIONS JUDGES:

Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

### No.7/8/2014 -DRT Government of India Ministry of Finance Department of Financial Services

"Jeevan Deep" Building, Sansad Marg, New Delhi – 110001 Dated: 13<sup>th</sup>May, 2014

#### VACANCY CIRCULAR

Subject:

Filling up of the Post of Chairperson in the Debts Recovery Appellate Tribunals (DRATs) at Allahabad and Chennai.

I am directed to say that the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 93), was enacted to provide for establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions. Under Section 8 of the Act, 5 Debts Recovery Appellate Tribunals (DRAT's) have been established at Delhi, Mumbai, Kolkata, Chennai and Allahabad.

2. The prescribed qualifications for appointment to the post of Chairperson of DRAT are as under: -

- a) A person who is, or has been, or is qualified to be, a Judge of a High Court; or
- b) A person who has been a member of the Indian Legal Service and has held a post in Grade-I of that Service for at least three years; or
- c) A person who has held office as the Presiding Officer of a Debts Recovery Tribunal for at least three years.

3. The term of office of Chairperson of DRAT is five years or till the age of 65 years, whichever is earlier.

4. The service conditions of the persons selected for the post of Chairperson are regulated in accordance with DRAT

(Salaries, allowances and other terms and conditions of service of Chairperson) Rules, 1993 (copy enclosed).

5. the post of Chairperson in DRAT at Allahabad has fallen vacant on 31.12.2013 and the post of Chairperson in DRAT at Chennai is anticipated to fall vacant on 21.12.2014. Willing and eligible High Court Judges (serving or retired) and other candidates who are eligible for appointment as High Court Judges, may apply on the attached *pro forma*. The applications in response to this circular should reach this Ministry **latest by 3.0**<sup>C</sup> June, **2014**.

6. The candidates who are working should apply through proper channel alongwith vigilance clearance and attested photocopies of the Annual Confidential Reports for the last five years i.e. 2009-10 to 2013-14. Direct/Advance/incomplete applications or applications not accompanied by desired information will be summarily ignored.

(Rajiv Sharma) Under Secretary to the Govt. of India Tel: 011-23748775, Fax: 011-23748776

Encl: As stated

#### PROFORMA

## APPLICATION FOR SELECTION TO THE POST OF CHAIRPERSON, DEBTS RECOVERY APPELLATE TRIBUNALS (DRATs)

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

4. Present Address:

(i) Office (Address with tel. No.) :

(ii) Residence (Address with Tel. No.:

(iii) Email:

- 5. Parent department's complete Address: (with Telephone No. and Fax No., email)
- 6. Educational qualifications :
- 7. (a) Date of entry in the service, if applicable:

(b) Name of service:

8. Details of postings (in last 10 years):

S.	Designation	Department/	Organisation	Period	*.
No.	_	Office		From	То

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- 9. (a)Present post held:
  - (b) Date of appointment in present post, on regular basis:
  - (c) Present Pay-Scale and Basic pay:
- 10. Date of Retirement :
- 11. Whether any Disciplinary action/ charge sheet is pending/contemplated:
- 12. Date of return from previous Deputation, if any:

13. No. of cases disposed of in past 2 years: (in case of Judicial Officers only)

14. (a) Date of Enrollment as Advocate :

(b) Years of practice in High Court :

15. How qualified for the post applied for : (Please give full details)

16. Whether belong to SC/ ST/ OBC :

17. Preference for place of posting :

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18. Any other Qualifications/ Experience not covered above :

(Name & Signature of Candidate)

Place: \_\_\_\_\_ Date: \_\_\_\_\_

# OFFICE OF ..... (Cadre Controlling Authority)

It is also certified that Shri/Smt. ..... is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer. The Annual Confidential Reports for last 5 years i.e. 2009-10 to 2013-14 (Other than High Court Judges/ Advocates) are enclosed.

It is hereby certified further that this Department shall have no objection to the relieving of the said officer, in case selected for the post of Chairperson, Debts Recovery Appellate Tribunal.

(Name & Signature of Officer with Official Stamp)

Place: \_\_\_\_\_ Date: \_\_\_\_\_